



2026:AHC:19680

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1106 of 2026

Sharda Prasad

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)

:

Counsel for Respondent(s)

:

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. At the very outset, Sri Santosh Kumar Pandey, learned counsel for the writ petitioner seeks to withdraw the present petition, wherein the challenge has been raised to issue a writ, order or direction in the nature of mandamus directing the respondent no. 3, to grant Half Pay Leave to the petitioner for higher competitive education and for preparation of examinations as well as issue any other writ, order or direction, in the nature of mandamus commanding the respondent no. 3 to decide the representation dated 14.11.2025, submitted by the petitioner before the respondent no. 3, with liberty to file afresh, as according to him, the present petition has not properly been constituted.

2. Learned counsel for the respondents have no objection to the same.

3. The writ petition is **dismissed** as withdrawn with liberty aforesaid.

January 29, 2026

Ashu

(Vikas Budhwar,J.)